

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SIXTH DIMENSION PROJECT SOLUTIONS LIMITED- IN LIQUIDATION**

SR. NO.	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	SIXTH DIMENSION PROJECT SOLUTIONS LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	13/10/1998
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	ROC-MUMBAI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U74900MH1998PLC116838
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	SHOP NO.9, GROUND FLOOR SHREE ANANTH BHUVAN CHS LTD, VEER SAVARKAR ROAD, NEAR TEEN PETROL PUMP, THANE MH 400601
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	01/03/2021
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	ORDER DELIVERED ON: 01/03/2021 ORDER UPLOADED ON WEBSITE: 03/03/2021
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	MR. SANTANU T RAY REGISTRATION NO: IBBI/IPA-N00360/2017-2018/11055)
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	AAA INSOLVENCY PROFESSIONALS LLP, A-301, BSEL TECH PARK, SECTOR 30A, OPP. VASHI RAILWAY STATION-400 705 EMAIL: santanutray@aaainsolvency.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	AAA INSOLVENCY PROFESSIONALS LLP, A-301, BSEL TECH PARK, SECTOR 30A, OPP. VASHI RAILWAY STATION-400 705 EMAIL: sixthdimension@aaainsolvency.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	02/04/2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of **SIXTH DIMENSION PROJECT SOLUTIONS LIMITED** on 01/03/2021. (order uploaded on the website of the NCLT on 03/03/2021)

The stakeholders of Sixth Dimension Project Solutions Limited are hereby called upon to submit their claims with proof on or before 02/04/2021, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05/03/2021
Place: Mumbai

Mr. Santanu T. Ray
Insolvency Professional
AAA Insolvency Professionals LLP
Regd No: **IBBI/IPA-N00360/2017- 2018/11055**